

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-125/2008(Pt.2)/1175/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Registrar,  
Gauhati high Court,  
Aizawl Bench, Aizawl.

Dated Guwahati, 2<sup>nd</sup> March, 2022.

Sub:- Earned leave.

Ref:- Your note dated 23.02.2022

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri T. L. Guite, District & Sessions Judge, Lunglei Judicial District for **earned leave for four days from 28.02.2022 to 03.03.2022 along with station leave permission, has been granted**, subject to submission of application in prescribed format in the Registry of Aizawl Bench. Further, Shri Guite has been allowed to hand over charge to Shri T. Lalhmachhuana, Civil Judge cum Judicial Magistrate.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

**Memo no.HC.VII-125/2008(Pt.2)/1176-1177/A. dtd. --- , 02-03-2022**

Copy to:

1. Shri Thang Lianmang Guite, District & Sessions Judge, Lunglei  
Judicial District .

2. The Project Manager, Gauhat High Court, Guwahati.

*Sd/- 02/13/22*  
**JT.REGISTRAR (VIGILANCE)**